

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 109**  
**(IB)-481(PB)/2019**

**IN THE MATTER OF:**

Tej Mohan Sachdev	....	Applicant/petitioner
Vs.		
Fantasy Buildwell Pvt. Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 14.02.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-	Mr. Akhil Kukreja, Adv.
For the Respondent(s):-	

**ORDER**

**IA-4263/2021**

Mr. Akhil Kukreja, Ld. Counsel for the Applicant is present.

On 31.01.2022 the following order was passed:-

**"IA-4263/2021**

*This is an application filed by the Original Applicant-Financial Creditor seeking directions in terms of Section 73 of the IBC. Mr. Akhil Juneja, Ld. counsel for the applicant states that recent settlement arrived between the parties vide the Addendum to the Memorandum of Understanding dated 04.01.2022, he has instructions to withdraw this application. The original Memorandum of Understanding is of 22.04.2019. In view of the submissions, we allow the application to be withdrawn thereby IA-4263/2021 stands withdrawn and disposed of.*

*Ld. Counsel for the applicant seeks short time to place on record the Addendum to the Memorandum of Understanding entered into between the parties.*

*At request, list the matter on 14.02.2022."*

Today when the matter was listed, Mr. Akhil Kukreja, Ld. Counsel for the Applicant stated that the Addendum to the Memorandum of Understanding, entered into between the parties has been forwarded to this Tribunal and therefore, in terms of the Order dated 31.01.2022, the entire case may be recorded as closed.

— sd —

Registry is directed to place on record the Addendum to the Memorandum of Understanding said to be filed on 10.02.2022 along with this file.

We **close** the IA-4263/2021 and the main petition CP (IB)-481(PB)/2019 also stands **closed**. No further liberty will be granted to the applicant if there any breach in the Memorandum of Understanding.

- Sd -

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

- Sd -

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

VINEET - 14.02.2022